

pressing. I object to the whole system. It seems as if we are sitting in a dry field of sugarcanes. The faces of the people are also not visible. That is why, you will have to think of some other system.

MR. SPEAKER: Now.

SHRI GEORGE FERNANDES: I have seen several Parliaments of the world, nowhere prevails such a system.

MR. SPEAKER: All right.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, the hon. Minister should tell us as to what is this scheme of the World Bank, namely, Coal Sector Rehabilitation which has been launched in our country and which is going to have an investment to the tune of Rs. 6000 crore. The investment by the World Bank is going to be only to the tune of Rs. 1280 crore and by the Coal India Sector it will be Rs. 3000 crore. The Government of India has to raise loans to the tune of Rs. 700-800 crore and Rs. 1700 crore. A scheme of the World Bank is formulated and reforms-related Objectives of the World Bank say.

[English]

"Some of these reforms such as the closure of mines and the retrenchment of miners are quite costly."

[Translation]

This is maintained by the World Bank. Their contribution is of Rs. 1200 crore and the rest of the amount would be contributed by the people of our country. You have talked of privatisation of the mines with the help of the World Bank and then there is the conspiracy of making it globalised. I would like to ask the hon. Minister whether he would inform this House, as this scheme is to be implemented this month only, that it is written in the documents of the World Bank.

[English]

SHRI P.A. SANGMA: We have only a very few projects under the World Bank at the moment, such as the Sonepurbazar in West Bengal...

SHRI GEORGE FERNANDES: Mr. Speaker Sir, I seek your protection. I am asking the question on a specific project. Project number is 8-INDPA-394. The name of the project is 'Coal Sector Rehabilitation'. Region mentioned is South East Asia. It is also mentioned that for further information one can approach the Public Information Centre of the World Bank at 18-1BF3 Street, Washington D.C...

MR. SPEAKER: What is it that you are reading?

SHRI GEORGE FERNANDES: Mr. Minister, you know all about it. It is in your hands. I am asking a specific question on this proposal which is dealing with 40 mines and which is concerned with closure and retrenchment among other things.

SHRI P.A. SANGMA: I do not have the information at present.

SHRI GEORGE FERNANDES: I am amazed! Sir, I

seek your protection. The date on which the project was prepared was March 8, 1994; the projected appraisal date was July 1994 and the projected Board date was December 1994. And the Minister says that he is not even aware of the project!

SHRI P.A. SANGMA: The main question was a general question. Here, he is asking a specific question, on which I don't have information readily with me.

MR. SPEAKER: We are going from general to specific.

SHRI GEORGE FERNANDES: Yes Sir. I am on a specific question.

MR. SPEAKER: The main question is general. The supplementary is specific. The Minister may send the reply to the hon. Member in writing.

SHRI GEORGE FERNANDES: Sir, the capital of Coal India is Rs. 6,000 crore. You have a project of Rs. 6,000 crore. And he says he does not know about it!

MR. SPEAKER: Information about each and every project may not be available with the Minister at this point of time.

[Translation]

SHRI GEORGE FERNANDES: This is an injustice being committed against us, against this House and this country as you are planning to remove all the workers. That is why, you are saying this.

[English]

MR. SPEAKER: No please. It is not like that. We will now go to the next question.

National Minorities Development and Finance Corporation

*123. SHRI RAM VILAS PASWAN:

SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of WELFARE be pleased to state:

(a) the composition of the National Minorities Development and Finance Corporation;

(b) the Central allocation against the total authorised capital;

(c) the manner in which the balance is proposed to be raised;

(d) whether any concrete programme in this regard has been formulated; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU): (a) to (e) A Statement is laid on the Table of the House.

Statement

The National Minorities Development and Finance Corporation is a joint venture of the Central and State Government.

Central Government have allocated Rs. 125 crores

for VIIIth Five Year Plan and an amount of Rs. 50 crores has been provided during 1994-95 for the Corporation. The authorized share capital of the Corporation is Rs. 500 crores.

Balance share holding will be that of state Government/Corporations and other institutions and individuals having interest in the development of minorities.

Welfare Minister addressed Chief Ministers of States having 5% or more of Minority population requesting them to invest in the equity of the NMDFC. State Governments of Andhra Pradesh, Bihar, Karnataka and Uttar Pradesh have agreed, in principle to authorise their respective State Minority Corporations to invest in the equity of NMDFC.

Guidelines have been issued to State Government/UT Administrations for submission of proposals for term loan and margin-money loan which could be financed by NMDFC.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the Government has said in reply that Rs. 500 crore have been allocated for National Minorities Development and Finance Corporation. Out of which Rs. 125 crore was to be given by Central Government and rest will be given by State Government and other institutions. The Government has also stated in its reply that state Government of Bihar, Andhra Pradesh, Karnataka and Uttar Pradesh only four have agreed to invest in the equity of NMDFC. I would like to know from the Government as to how the interests of minorities will be protected in those states which are not agreed with this proposal. In 'B' part of my question I would like to say that there is a Scheduled Castes and Scheduled Tribes Development Financial Corporations and the Government has also constituted a Backward classes Financial Corporation and if the Central Government is giving full funds for scheduled castes, scheduled tribes and backward classes, why discrimination is being done with minorities. How the interests of minorities will be protected in those states where State Governments will not provide funds. What is the action Government contemplating in this respect?

[English]

SHRI K.V. THANGKA BALU: Sir, We have allocated Rs. 125 crore in the Eighth Five Year Plan for the Minorities Development and Finance Corporation. The hon. Member has rightly asked whether the States which are not funding this Corporation will get the money or not.

Sir, all the State Governments are requested to submit proposals to the Central Government they will certainly be getting the benefit out of this Corporation whether they participate in this venture or not.

SHRI RAM VILAS PASWAN: How?

SHRI K.V. THANGKA BALU: Sir, this a joint venture company promoted by the Central and the State Government. At the first instance four State Governments are forward for this joint venture. We have requested all the other State Governments also to participate. In the meanwhile, we have requested the State Governments to participate as well as submit proposals for the welfare and

benefit of the minorities. As and when the proposals come from the state Governments, we will certainly help the minorities in the States other than these four States also.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, in 'B' part of my question I have asked when Government is financing fully the SC/ST and Backward Corporations why such discrimination is being done with minorities corporation.

[English]

SHRI K.V. THANGKA BALU: Sir, at the moment the Centre has allotted Rs. 125 crore as a share capital for this Corporation. The Central Government is keeping 25 per cent share capital and I am requesting the State Governments to participate for 26 percent.

Sir, we want the States also to participate in the development of the minorities in this joint venture exercise. The participation of the States is very necessary.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, my second question is...(Interruptions)

MR. SPEAKER: Now please ask the third question.

SHRI RAM VILAS PASWAN: No Sir, that was part 'A' and 'B'. My second question is as to how many persons have been given loan after setting up of this Corporation and whether it is a fact that already there is so much paucity of funds in scheduled castes, scheduled tribes or backward classes corporation that nothing is being achieved. I would like to know as to whether the same situation will prevail in the Minorities Commission. If not, how many person have....

[English]

SHRI K.V. THANGKA BALU: Sir, at the moment the Scheduled Castes and Scheduled Tribes Corporation as well as the Backward Classes Corporation are not facing financial problem. With regard to the Minorities Finance and Development Corporation, so far we have received 43 proposals from three State Corporations, namely, The Kerala State Women Development Corporation, second is the Andhra Pradesh State Minorities and Finance Development Corporation and the third is the Karnataka Minorities Finance Development Corporation. They have submitted 43 proposals to the tune of Rs. 9.21 crore. They have given these proposals for about 10,000 beneficiaries. The proposals have come to us on 12.12.94 and we will be sanctioning these proposals at the earliest.

MR. SPEAKER: Kumari Mamata Banerjee, please.

DR. MUMTAZ ANSARI: Please, Sir.

MR. SPEAKER: You please stop calling out like this. You are a professor.

KUMARI MAMATA BANERJEE: Sir, I welcome this National Minorities Development and Finance Corporation, a joint venture of the Centre and the State Government but the point is that only four States have agreed for this joint venture. You will appreciate that as far minorities are concerned, they are a neglected class in our country. They

feel very embarrassed when no opportunity is given to them. The Government has a 15-Point Programme for the minorities. Even under this programme the money meant for the welfare of the minorities is not being properly utilized by the States. Will the Minister take up this matter with the concerned State Governments so that under this programme whatever money that goes from the Centre is utilized properly either for their education or for social development?

MR. SPEAKER: Mamataji, it is not coming out of this question.

KUMARI MAMATA BANERJEE: This being a joint venture, it is related to that. We welcome this joint venture but the point is that only four States have participated in it. Similarly, the 15-Point Programme of the Government has not been fully implemented in all the States. We want the minorities to develop in our country. May I request the Minister take it up with the State Governments so that they may also take part in this joint venture immediately?

SHRI K.V. THANGKA BALU: In the beginning, only four States have come forward and shown their willingness to participate in this programme. It is a new venture. We have requested all the Chief Ministers to participate in it.

MR. SPEAKER: That means, that you are going to take it up.

SHRI K.V. THANGKA BALU: Yes, Sir, we will take it up with the other State Governments.

MR. SPEAKER: Mr. Ansari, I am allowing you now, but if you will keep on saying like this, I will not allow you.

DR. MUMTAZ ANSARI: Sir, it has been pointed out by the Treasury benches that there is un-utilized fund at the disposal of the State Government. This is baseless and unfounded because there is a crunch of finance. At the very outset, it was announced by the hon. Prime Minister that Rs. 500 crore will be allocated for the Minorities Development and Finance Corporation but to our great surprise and utter consternation we find only Rs. 50 crore have been allocated for this Corporation. Moreover, till now there is no constitution of Minorities Development and Finance Corporation or no constitution of the Board of Directors. Not a single appointment has been made for this Corporation. So, I would like to know where the money that has been allocated by the Centre has gone.

Secondly, there is a provision that in a State where the population of these minorities is 5 per cent, a State Minorities Development and Finance Corporation will be constituted. I would like to know the time frame by which all such State Minorities Development and Finance Corporations will be established and what steps are being taken by the Central Government in this regard.

SHRI K.V. THANGKA BALU: Sir, we are not going back on our commitment. The Hon. Prime Minister announced that Rs. 500 crore will be allocated for this Corporation as an authorized share capital. In the Eighth Five Year Plan the Government have allocated Rs. 125 crore.

DR. MUMTAZ ANSARI: This is repetition, Sir. He is repeating the same thing.

SHRI K.V. THANGKA BALU: In this year, the Government has allocated Rs. 50 crore for this Corporation. In the coming years the Government will certainly fulfil the commitment made by the Hon. Prime Minister. There is no going back on that point.

As far as other State Government are concerned, we are persuading them to participate in this joint venture and we will continue to do that. We will see that the minority communities in this country get their due share in the socio-economic development.

DR. MUMTAZ ANSARI: Sir, the announcement made by the Hon. Prime Minister was not at all about the registered or authorized capital. This was about the subscribed capital.

MR. SPEAKER: This is not allowed.

(Interruptions)*

[Translation]

SHRI ANADI CHARAN DAS: Mr. Speaker, Sir, in reply to part 'A' of the question nothing has been said about the composition of this corporation. It is a lacuna in this reply. There are so many lacunae in this Corporation which are being discussed here but I will not go into details.

Mr. Speaker, Sir, it is stated that there is a provision for equity participation where the number of minorities is 5 per cent. Sir, through you I would like to know about the arrangement to be made for other places. Whether the Government has any proposal to issue bonds alongwith the equity participation. The Government has not enough money as it has sanctioned only Rs. 50 crore from planned Fund. You have not told so far about the Corporation or the Government which has deposited the money and the amount thereof? These figures are not with you. If the Government has to collect capital for this purpose, the Government ask public for equity participation and, whether the Government will issue any specific bonds for minorities and other classes? As the hon. Prime Minister has told that 25% is for 'Nari Samridhi Yojana' and you can borrow that money at the rate of 25 per cent interest. Whether the Government has any such proposal.

[English]

SHRI K.V. THANGKA BALU: Sir, this Corporation is a new born one. We constituted this Corporation recently. As I said earlier, the Central Government will have a participation of 25 per cent and the State Governments will have a participation of 26 per cent. There is also a provision that those individuals and institutions who are willing to participate can also participate in this venture. At the moment, there is no thinking in the Government to go in for issuing bonds. At the moment we are in a position to help the minorities through this Corporation. We have already requested the State Governments to submit proposals for so many ventures and as and when we get their proposals we will consider them. There is no bar like 5 per cent population States are to participate in this. We

*Not recorded.

have not given any bar. At the same time we are requesting the State Government to participate in this venture as this will help people in those State. Even though they are not participating, we are going to help the States where minorities are there.

[Translation]

SHRI HARI KISHORE SINGH: I wished that hon. Welfare Minister would have given its reply. I am surprised to see it when the time of asking the question came, he left the House. It is objectionable you should know it. Secondly, I would like to know about the States like Uttar Pradesh, Bihar, Andhra Pradesh and Karnataka which had given their consent. When did they give their consent. What action has been taken thereafter. Whether the Bihar Government had asked for any grants in this regard from the Government and if so the amount thereof, and if not, the reasons thereof. If it was asked the amount sanctioned; and if not the reasons thereof...(Interruptions)

MR. SPEAKER: Please sit down, do not insist upon it. [English]

SHRI K.V. THANGKA BALU: Sir, Bihar Government have shown their inclination to join in the joint venture. They also assured the Government of India that they will provide, in the first instance, Rs. 5 crore of equity capital. But, so far no proposal has come from the State of Bihar. We have asked all state Governments to submit proposals to help the minorities and it is in the pipeline. Only three State Governments have sent their proposals so far. They are Kerala, Andhra Pradesh and Karnataka. As and when we get proposals from various State Governments we will certainly sanction the proposals.

DR. MUMTAZ ANSARI: For your information, several proposals have been sent by the State Government of Bihar. ...(Interruptions)*...

MR. SPEAKER: No, it is not going on record.

SHRI HARI KISHORE SINGH: Sir, it is a serious matter. The hon. Member has said that many proposals have come from Bihar Government and the hon. Minister says that there is no proposal from Bihar Government.

MR. SPEAKER: It becomes a privileges case. You should be very careful. I am saying this to Mr. Ansari.

SHRI DATTATRAYA BANDARU: Mr. Speaker, Sir, there are National Scheduled Castes Development Corporation, the National Backward Classes Corporation and the Minorities Development Corporation. Whatever may be the money they are given to the States. The States are also doing joint ventures. But the banks are not coming forward for giving loans.

I want to know from the hon. Minister—even the Central Government and also the State Governments give their share—whether any step is being taken to see that the banks also come forward to give loans. I want to know whether he will align with NABARD for getting loans instead of banks. Whatever loans that are coming through the Government, they should be linked with NABARD. I want to know whether the hon. Minister agrees with this.

SHRI K.V. THANGKA BALU: Sir, at the moment, our banks are cooperating with us. As and when any problem

occurs, we are sorting it out with the banks. There is no problem at the moment.

SHRI DATTATRAYA BANDARU: Sir, in my constituency, the banks are not at all cooperating.

MR. SPEAKER: Please sit down. Not like this.

[Translation]

SHRI VIJOY KUMAR YADAV: Mr. Speaker, Sir, I would like to know from the hon. Minister whether framed guidelines, have been sent to State Governments. If so, the details of the guidelines. Whether the Central Government has appointed any agency to monitor it; if so, the name of the agency?

[English]

MR. SPEAKER: You can send a copy of the guidelines to him.

SHRI CHANDRA JEET YADAV: Sir, if I remember correctly, it is almost one year when the Prime Minister himself had announced this scheme from the ramparts of Red Fort that Rs. 500 crore are being given for the development of minority community. But the situation today is this that only assurances are being given and not a single pie is being contributed by any State Government at all. Even the Central Government have not appointed the Chairman for this Corporation.

Therefore I want to know from the hon. Minister why in spite of all your efforts in the last one year—the previous three Governments had given mere assurances—you have not been able to appoint the Chairman. Will the Government of India reconsider giving greater allocation so that these schemes can be implemented effectively?

SHRI K.V. THANGKA BALU: Sir, I have already informed that the Government of India had sanctioned Rs. 125 crore in the Eighth Five-Year-Plan and the remaining will be sanctioned. ...(Interruptions)

MR. SPEAKER: It is a simple question. Are you giving more?

SHRI K.V. THANGKA BALU: We will give whatever commitment we had given to the country. The Corporation is functioning now.

[Translation]

SHRI RAM NAGINA MISHRA: Mr. Speaker, Sir, the financial Commission has been set up for the progress of minorities so, funds should be made available for it. I would like to know from the hon. Minister as to whether the minorities of Kashmir are also covered under the jurisdiction of the Commission or not? All arrangements are being done for the progress of minorities in the country. Whether the minorities of Kashmir are entitled to get all those facilities which are being given to the minorities of other parts of the country or not, the amount sanctioned for their development; and the progress achieved so far.

[English]

SHRI K.V. THANGKA BALU: Minorities in our country, including Kashmir, will get the benefit through this Corporation. (Interruptions)

MR. SPEAKER: Please understand what he is asking. He is asking whether the minorities in Kashmir will get the benefit out of this scheme or not.

SHRI K.V. THANGKA BALU: Sir, this specifically relates to minorities all over the country including Kashmiris. Minorities in Kashmir are separate entity and we will take care of their interests. *(Interruptions)*

[Translation]

SHRI RAM NAGINA MISHRA: Mr. Speaker, Sir, I seek your protection, please get the statement from the Minister....*(Interruptions)*

[English]

MR. SPEAKER: He has answered that while saying that taking into consideration the minorities in the country this scheme is prepared.

(Interruptions)

SHRI LAL K. ADVANI: Let him say that the minorities in Kashmir will not get the benefit of it.*(Interruptions)*

MR. SPEAKER: He has said that taking into consideration the minorities in the country this scheme is prepared or something of that sort. We cannot compel him to answer a particular manner.

(Interruptions)

WRITTEN ANSWER TO QUESTIONS

[English]

Closure of Coal Mines

*124. SHRI HARADHAN ROY:
SHRI BASUDEB ACHARIA:

Will the Minister of COAL be pleased to state:

- the details of the closed coal mines of the Coal India Limited, subsidiary-wise after nationalisation;
- the quantity of coal reserve, colliery-wise;
- the specific reasons for the closure of these mines;
- whether the Government have any plan to reopen them;
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HODLING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) According to Coal India Limited the number of their mines closed since nationalisation is 94. the subsidiary-wise details are as under:

Eastern Coalfields Ltd. (ECL)	52
Bharat Coking Coal Ltd. (BCCL)	10
Central Coalfields Ltd. (CCL)	3
Western Coalfields Ltd. (WCL)	14
South Eastern Coalfields Ltd. (SECL)	15
	<hr/> 94

(b) and (c). Out of 94 mines, 79 mines are closed for the reasons of exhaustion of coal reserves/quarriable

reserves and four mines have since been amalgamated with other mines. The remaining eleven mines have been closed/work temporarily suspended for reasons of fire, inundation, safety considerations, non-viability/uneconomic conditions, difficult geo-mining conditions etc. The known mineable reserves in these 11 mines are as under:—

ECL (West Bengal)

1. Krishna Nagar	0.40 m.t.
2. Sitalpur	12.00 m.t.
3. Shankarpur	6.00 m.t.
4. Girimint	3.60 m.t.
5. New Ghusick	2.00 m.t.
6. Mahabir	5.60 m.t.
7. Kankartola 1 & 2	6.00 m.t.
8. Tara (UG)	1.40 m.t.

BCCL (West Bengal)

9. Victoria (US)	3.10 m.t.
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BCCL (Bihar)

10. Rajapur DCP	0.30 m.t.
11. Tasara OCP	2.05 m.t.

(d) to (f). Excluding coal mines where coal reserves are already exhausted, Coal India Ltd. have been making efforts to reopen closed mines where commercial potential has been indicated as a result of extensive exploration.

[Translation]

Import of LPG and LPG Cylinders

*125. SHRI RAJINDER KUMAR SHARMA:
SHRI GUMAN MAL LODHA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- the extent of demand for LPG during 1991-92, 1992-93 and 1993-94 separately;
- whether the Government also import LPG and LPG cylinders to meet the domestic demand;
- if so, the quantum of LPG and number of cylinders imported during the above period, separately;
- the average percentage of demand being met through domestic production each year;
- whether there is a huge difference in the prices of indigenously produced LPG and imported LPG; and
- if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) LPG demand of existing customers of public sector oil companies, which is regulated by indigenous production and feasible imports, during 1991-92, 1992-93 and 1993-94 is as below: